

of the money deposited under the above Section for development works during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WARTHAKUR): (a) Section 88 was inserted in the Income-Tax Act, 1961 with effect from 1-4-1991 only. Therefore, the question of rebate given during 1988-89, 1989-90 and 1990-91 does not arise.

(b) and (c). In view of answer to part (a) of the question, answer to these two parts does not arise.

#### **NABARD's Assistance to States**

6926. DR. LAL BAHADUR RAWAL:  
SHRI N. J. RATHVA:

Will the Minister of FINANCE be pleased to state:

(a) the credit requirements put forward by each State to the National Bank for Agriculture and Rural Development during the year 1991-92;

(b) whether the Bank has provided the entire requirements; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that as a part of their strategy under micro planning process, an annual exercise for preparation of Potential Linked District Credit Plans (PLPs) for each district in the country is carried out by them in coordination with State Government departments. NABARD's refinance programme is fixed, inter alia, taking into account the resource position of NABARD, credit absorption and eligibility of the banks. The PLP estimates of bank credit vis-a-vis NABARD's refinance programme (State-wise) under investment credit for the year 1991-92 are given in statement-I. NABARD also sanctions short-term credit limits for agriculture and other purposes, medium term (non-schematic) loans for approved agricultural purposes as also medium term (conversion) loans to the cooperative banks and Regional Rural Banks. Similarly, long term loans are sanctioned to the State Governments for contribution to the share capital of co-operatives. The production/non-schematic credit limits are sanctioned by NABARD taking into accounts, among other things, the lending programme and eligibility of the banks, the extent of the resources available with them, the credit requirements arising out of various special programme launched by the Government of India/State Governments, etc. The details of the refinance sanctioned for the country as a whole by NABARD and utilisation thereof during 1991-92 for major purposes are given in statement-II.

## STATEMENT-I

Rs. in lakhs

State/U. T.	For the Year 1991-92			
	Estimates of group level credit as per PLP		National Banks Refinance	
	1	2	Allocation	Achievement (Provisional)
			3	4
Chandigarh	22		12	6
New Delhi	193		180	156
Haryana	14639		8307	7850
Himachal Pradesh	1669		925	1000
Jammu and Kashmir	1452		760	608
Punjab	20039		12740	10745
Rajasthan	23675		10138	10362
Arunachal Pradesh	298		251	238
Assam	7062		3389	2565

*Rs. in lakhs**For the Year 1991-92*

<i>State/U. T.</i>	<i>Estimates of group level credit as per PLP</i>	<i>National Banks Refinance</i>	
		<i>Allocation</i>	<i>Achievement (Provisional)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
Manipur	723	165	313
Meghalaya	NA	460	155
Mizoram	498	59	20
Tripura	1158	731	624
Nagaland	491	67	87
Sikkim	211	64	66
Bihar	20963	9145	8947
Orissa	9273	4296	4299
West Bengal	31196	3975	9433

<b>For the Year 1991-92</b>			
<b>State/U. T.</b>	<b>Estimates of group level credit as per PLP</b>	<b>National Banks Refinance</b>	
		<b>Allocation</b>	<b>Achievement (Provisional)</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
Andaman & Nicobar	198	79	20
Madhya Pradesh	34774	14759	15866
Uttar Pradesh	64002	36790	38176
Dadra & Nagar Haveli	38	21	29
Gujarat	13343	9989	10060
Goa	656	277	199
Maharashtra	56337	22190	24797
Andhra Pradesh	33625	21552	21552
Karnataka	45528	17001	15273

		Rs. in lakhs			
For the Year 1991-92					
State/U.T.	1	2	National Banks Refinance		
			Estimates of group level credit as per PLP	Allocation	Achievement (Provisional)
			3	4	
Lakshadweep		15	-	-	
Pondicherry		1882	114	107	
Kerala		24420	8961	8457	
Tamil Nadu		58620	14702	13639	
		467000	207500	205649	
NA- Not Available					

## STATEMENT-II

(Rs. in crores)

Sr. No.	Purposes	Period	Sanction	Utilisation
1	2	3	4	5
<b>COOPERATIVE</b>				
1.	SAO (including-opp)	July 91- Jan., 92	2897.64	2025.61
2.	Production and marketing activities of PWCS and Procurement and marketing of cloth by Apex Societies.	April 91- Jan. 92	414.85	335.00
3.	Trading in yarn by Apex Societies.	April, 91 Jan., 92	19.04	11.72
4.	Medium Term (Non Schematic)	Jan., 91- Dec. 91	10.52	4.34
5.	Long Term loans to the State Govt. for contribution to the share capital of Cooperatives.	April, 91 Jan., 92	6.18	-

*(Rs. in crores)*

Sr. No.	Purposes	Period	Sanction	Utilisation
1	2	3	4	5
<b>REGIONAL RURAL BANKS</b>				
1.	Short Term credit limits for SAO and other than SAO	July 91- Dec., 91	464.90	427.33
2.	Medium Term (Non-schematic)	July 91- Dec., 91	63.29	37.19
SAO	- Seasonal Agricultural Operation			
OPP	- Oilseeds Production Programme			
PWCS	- Primary Weavers Cooperative Societies.			